CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH AT MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 85143 of 2019

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-114 & 115-18-19 dated 15.10.2018 passed by Commissioner of Central Tax (Appeals-II), Pune)

M/s. Matoshri Laxmi Sugar Co-Generation Industries Ltd. ....**Appellant**
Ruddewadi, Post Dudhani,
Tal. Akkalkot,
Dist.-Solapur-413220

VERSUS

Commissioner of Central Tax, Pune-II .....**Respondent**
ICE House, 41/A, Sasoon Road,
Pune-411001

WITH

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Pune-411001

Appearance:

None appeared for the Appellant
Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85489-85490/2021

Date of Hearing: 23.02.2021
Date of Decision: 23.02.2021

Per: S.K. MOHANTY

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K.Mohanty)
Member (Judicial)

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